



Government of Jammu and Kashmir
Forest, Environment & Ecology Department

Notification

Srinagar, the 5th of October 2017.

SRO 422 In exercise of the powers conferred by the proviso to section 124 of the Constitution of Jammu and Kashmir, the Governor hereby makes the following rules namely:-

1. Short title and commencement

- (1) These rules may be called the Jammu and Kashmir State Forest Protection Force (Subordinate) Service Recruitment Rules, 2017.
- (2) They shall come into force from the date of their publication in the Government Gazette.

2. Definitions:- In these rules, unless the context otherwise requires:-

- (a) "Administrative Department" means the Department of the Government in the Civil Secretariat holding the administrative charge of the Service;
- (b) "Board" means the "Jammu and Kashmir State Forest Protection Service Selection Board" to be constituted by the Government on the analogy of the Police Department for making selection against direct recruitment quota at subordinate level.
- (c) "Cadre" means the cadre of the service;
- (d) "Government" means the Government of Jammu and Kashmir;
- (e) "Head of the Department" means the Major Head of the Department holding the administrative control of the organization;
- (f) "Member of the Service" means a person appointed to a post in the Service under the provisions of these rules;
- (g) "Post" means a permanent post carrying a definite time scale sanctioned by the competent authority;

